

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT NO.III**

(IB)-221(ND)/2017

IN THE MATTER OF:

Mrs. Payel Banerjee

.....PETITIONER

Vs.

M/s. Unitech Limited

.... RESPONDENT

SECTION :

Under Section 9 IBC Code 2016

Order delivered on 20.7.2017

Coram :

**R. VARADHARAJAN,
Hon'ble Member (Judicial)**

For the Petitioner/applicant : Ms. Kanchan Kaur Dhodi, Advocate
Ms. Shobha Bhavikatti, Advocate

For the Respondent : -

ORDER

Learned Counsel for the petitioner is present and seeks some time to clarify as to whether the debt claimed can be classified as Operational Debt and that the petitioner is an 'Operational Creditor'. Further, it is represented by the Ld. Counsel for the petitioner that winding up Petitions are also pending in the Hon'ble High Court of Delhi and that some time will be required to ascertain the status of those petitions and to file an affidavit to the said effect.

For this above purpose, post the matter on 24.7.2017

→ Sd →

**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**

Surjit
20.7.2017